

THE ORISSA GAZETTE

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 22

CUTTACK, FRIDAY, JUNE 30, 1944

HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENT NOTIFICATIONS

The 29th June 1944

No. 2405-L.S.-G.—In exercise of the powers conferred by sub-section (4) of section 29 of the Bihar and Orissa Municipal Act, 1922 (Bihar and Orissa Act VII of 1922), as amended by the Orissa Local Authorities Extension of Office Act, 1942 (Orissa Act III of 1942), the Governor of Orissa is pleased to extend the term of the office of the Commissioners, Chairman, Vice-Chairman and President of the Sambalpur Municipality holding office at the date of the commencement of the latter Act, for a further period of three months from the 1st July 1944, up to which date it was last extended in notification No. 360-L.S.-G., dated the 2nd February 1944.

The 29th June 1944

No. 2407-L.S.-G.—In exercise of the powers conferred by section 13-A of the Bihar and Orissa Local Self-Government Act, 1885 (Bengal Act III of 1885), as amended by the Orissa Local Authorities Extension of Office Act, 1942 (Orissa Act III of 1942), the Governor of Orissa is pleased to extend the term of the office of all the members and consequentially of the Chairman and Vice-Chairman of the Puri District Board holding office at the date of commencement of the latter Act, for a further period of three months from the 1st July 1944, the date up to which it was last extended in notification No. 24579-L.S.-G.(C.), dated the 5th November 1943.

The 29th June 1944

No. 2409-L.S.-G.—In exercise of the powers conferred by sub-section (6) of section 11 of the Madras Local Boards Act, 1920 (Madras Act XIV of 1920), as amended by the Orissa Local Authorities Extension of Office Act, 1942 (Orissa Act III of 1942), the Governor of Orissa is pleased to extend the term of office of all the members and consequentially of the President and Vice-President of the District Board of Ganjam holding office at the date of commencement of the latter Act and of all the members and consequentially of the Presidents and Vice-Presidents of all Panchayats under the said Board holding office at the time of commencement of the Orissa Local Authorities Extension of Office (Amendment) Act, 1943 (Orissa Act III of 1943), for a further period of three months from the 1st July 1944, up to which date it was last extended in notification No. 26886-L.S.-G., dated the 1st December 1943.

The 29th June 1944

No. 2411-L.S.-G.—In exercise of the powers conferred by sub-section (4) of section 29 of the Bihar and Orissa Municipal Act, 1922 (Bihar and Orissa Act VII of 1922), as amended by the Orissa Local Authorities Extension of Office Act, 1942 (Orissa Act III of 1942), the Governor of Orissa is pleased to extend the term of office of the Commissioners, Chairmen, Vice-Chairmen and Presidents of the Municipalities specified below, holding office at the date of commencement of the latter Act, for a further period of three months from the 1st July 1944, the date up to which it was last extended in notification No. 26888-L.S.-G., dated the 1st December 1943:—

- (1) Cuttack Municipality
- (2) Kendrapara Municipality
- (3) Jajpur Municipality
- (4) Puri Municipality
- (5) Balasore Municipality

The 29th June 1944

No. 2413-L.S.-G.—In exercise of the powers conferred by sub-section (6) of section 8 of the Madras District Municipalities Act, 1920 (Madras Act V of 1920), as amended by the Orissa Local Authorities Extension of Office Act, 1942 (Orissa Act III of 1942), the Governor of Orissa is pleased to extend the term of office of all the Councillors and consequentially of the Chairman and Vice-Chairman of the Parlakimedi Municipality holding office at the date of commencement of the latter Act, for a further period of three months from the 1st July 1944, up to which date it was last extended in notification No. 1488-L.S.-G., dated the 1st October 1943.

The 29th June 1944

No. 2415-L.S.-G.—In exercise of the powers conferred by sub-section (b) of section 8 of the Madras District Municipalities Act, 1920 (Madras Act V of 1920), as amended by the Orissa Local Authorities Extension of Office Act, 1942 (Orissa Act III of 1942), the Governor of Orissa is pleased to extend the term of office of all the Councillors and consequentially of the Chairman and Vice-Chairman of the Berhampur Municipality holding office at the date of commencement of the latter Act, for a further period of three months from the 1st July 1944, to which date it was last extended in notification No. 1486-L.S.-G., dated the 1st October 1943.

The 29th June 1944

No. 2417-L.S.-G.—In exercise of the powers conferred by sub-rule (8) of rule 51-F of the Defence of India Rules, the Governor of Orissa is pleased to further extend the period of supersession of the District Board of Cuttack specified in the order published in the notification of the Government of Orissa in the Health and Local Self-Government Department No. 29610-L.S.-G., dated the 29th December 1943, by three months until the 30th September 1944.

The 29th June 1944

No. 2419-L.S.-G.—In exercise of the powers conferred by sub-rule (8) (a) of rule 51-F of the Defence of India Rules, the Governor of Orissa is pleased to further extend the period of supersession of the Sadar Local Board, Cuttack Local Board, Jajpur Local Board, Kendrapara specified in the order published in the notification of the Government of Orissa in the Health and Local Self-Government Department No. 29612-L.S.-G., dated the 29th December 1943, by three months until the 30th September 1944.

The 29th June 1944

No. 2421-L.S.-G.—Whereas the Governor of Orissa has by an order published in the notification of the Government of Orissa in the Health and Local Self-Government Department No. 2417-L.S.-G., dated the 29th June 1944, made under sub-rule (8) (a) of rule 51-F of the Defence of India Rules further extended the period of supersession of the District Board, Cuttack, by three months until the 30th September 1944, now, therefore, the Governor of Orissa in pursuance of sub-rule (7) (b) of the said rule directs that Rai Sahib Jadunath Mahapatra shall during the extended period of supersession exercise and perform all powers and duties which were conferred on him by the notification of the Government of Orissa in the Health and Local Self-Government Department No. 8024-L.S.-G.(C.), dated the 22nd August 1942.

The 29th June 1944

No. 2423-L.S.-G.—Whereas the Governor of Orissa has by an order published in the notification of the Government of Orissa in the Health and Local Self-Government Department No. 2419-L.S.-G., dated the 29th June 1944, made under sub-rule (8) (a) of rule 51-F of the Defence of India Rules further extended the period of supersession of the Sadr Local Board, Cuttack Local Board, Jajpur Local Board, Kendrapara by three months until the 30th September 1944, now, therefore, the Governor of Orissa in pursuance of sub-rule (7) (b) of the said rule directs that Dr. Atalbehari Acharya Dewan Bahadur Hariballav Das shall during the Rai Sahib Dolgovind Mahanty extended period of supersession exercise and perform all powers and duties which were conferred on him by the notification of the Government of Orissa in the Health and Local Self-Government Department No. 9497-L.S.-G.(C.), dated the 25th September 1942.

The 29th June 1944

No. 2425-L.S.-G.—In exercise of the powers conferred by sub-rule (8)(a) of rule 51-F of the Defence of India Rules, the Governor of Orissa is pleased to further extend the period of supersession of the District Board of Balasore specified in the order published in the notification of the Government of Orissa in the Health and Local Self-Government Department No. 28925-L.S.-G., dated the 21st December 1943, by three months until the 30th September 1944.

The 29th June 1944

No. 2427-L.S.-G.—In exercise of the powers conferred by sub-rule (8) (a) of rule 51-F of the Defence of India Rules, the Governor of Orissa is pleased to further extend the period of supersession of the Sadr Local Board, Balasore Local Board, Bhadrak specified in the order published in the notification of the Government of Orissa in the Health and Local Self-Government Department No. 28927-L.S.-G., dated the 21st December 1943, by three months until the 30th September 1944.

The 29th June 1944

No. 2429-L.S.-G.—Whereas the Governor of Orissa has by an order published in the notification of the Government of Orissa in the Health and Local Self-Government Department No. 2425-L.S.-G., dated the 29th June 1944, made under sub-rule (8)(a) of rule 51-F of the Defence of India Rules further extended the period of supersession of Balasore District Board by three months until the 30th September 1944, now, therefore, the Governor of Orissa in exercise of the powers conferred upon him by clause (b) of sub-rule (7) of the said rule directs that Sri Sadananda Patnaik (Retired Sub-Deputy Collector) shall during the extended period of supersession exercise and perform all powers and duties which were conferred on him by the notification of the Government of Orissa in the Health and Local Self-Government Department No. 14429-L.S.-G.(C.), dated the 12th July 1943.

The 29th June 1944

No. 2431-L.S.-G.—Whereas the Governor of Orissa has by an order published in the notification of the Government of Orissa in the Health and Local Self-Government Department No. 2427-L.S.-G., dated the 29th June 1944, made under sub-rule (8) (a) of rule 51-F of the Defence of India Rules further extended the period of supersession of the Sadr Local Board, Balasore Local Board, Bhadrak by three months until the 30th September 1944, now, therefore, the Government of Orissa in exercise of the powers conferred upon him by clause (b) of sub-rule (7) of the said rule directs that Maulavi Nural Hossan Sri Lakshmidhar Raut shall during the extended period of supersession exercise and perform all powers and duties which were conferred on him by the notification of the Government of Orissa in the Health and Local Self-Government Department, No. 11186-L.S.-G.(C.), dated the 23rd October 1942.

By order of the Governor
V. RAMANATHAN
Secretary to Government